

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH**  
**COURT NO. 1**

ITEM Nos.3 & 4  
**CP(IB)/26(MP)2022**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

D.B. Corp. Ltd  
V/s  
AG8 Ventures Ltd

.....Applicant

.....Respondent

**Order delivered on 11/08/2022**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ld. Adv. Mr. Praveen N Surange  
For the IRP/RP : Ld. Mr. Rajat Lohia on behalf of Ld. Mr. Ishwar  
Lal Kalantri  
For the Respondent : Ld. Adv. Mr. Yogesh Hemnani

**ORDER**

**IA/149(MP)2022 & IA/148(MP)2022**

**IA/148(MP)2022**

This application is filed by the Operational Creditor, i.e. M/s D.B. Corp. Ltd under Rule 154 r.w. Rule 11 of the NCLT Rules, 2016 for substituting the name of the IRP Mr. Ishwar Lal Kalantri having Registration No. IBBI/PA-001/IP-PO1448/2018-2019/12439 which is mistakenly appointed by this Adjudicating Authority vide order dated 05.08.2022 with the IRP Mr. Anil Goel having Registration No. IBBI/PA-001/IP-P00118/2017-2018/10253 proposed by the Operational Creditor.

We allow this application and appoint Mr. Anil Goel having Registration No. IBBI/PA-001/IP-P00118/2017-2018/10253 to act as an IRP of the Corporate Debtor, i.e. M/s AG8 Ventures Ltd and the commencement date of the CIRP stands started from today.

With this direction, both IAs i.e., **IA/148(MP)2022 & IA/149(MP)2022** stand allowed and disposed of.

-Sd-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**  
Braj Mohan/Neeraj

-Sd-

**MADAN B. GOSAVI**  
**MEMBER (JUDICIAL)**